

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND MS.SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No. 222/Del/2014

AY: 2005-06

DCIT, Circle 12(1)
New Delhi

vs. Hotline Teletube & Components Ltd.
241, Okhla Indl.Estate, Phase III
New Delhi 110 020

PAN: AAACH 0757 L

(Appellant)

(Respondent)

Appellant by : Sh. T.Vasanthan, Sr.D.R.

Respondent by : None.

ORDER

PER J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

This is an appeal filed by the Revenue. Admittedly in this appeal the penalty deleted which is under challenge by the Revenue is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above this appeal by the Revenue is dismissed in limini.

3. In the result Revenue's appeal is dismissed in limini.

Order pronounced in the Open Court on 06th April, 2016.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 06th April, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR